IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 1
IA-3442/ND/2021 (IB)-1584(ND)2018

IN THE MATTER OF:

Ishan Singh	…	Applicant
Vs.		
Spaze Towers Pvt. Ltd.	…	Respondent

Order under Section 9 of IBC.

Order delivered on 09.08.2021

Coram:
DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent : Mr. Sumesh Dhawan, Ms. Vatsala Kak,
Ms. Geetika Sharma, Advs.

ORDER

IA No. 3442/ND/2021:

Application filed by the Applicant in capacity of Operational Creditor for initiation of CIRP against the Corporate Debtor. Learned Counsel states that the present application is filed under Section 60(5) seeking to withdraw the IB application with the liberty to file fresh under Section 9 of the Insolvency & Bankruptcy Code, 2016. Learned Counsel seeks to withdraw the present application. Prayer is granted. Application is allowed to be withdrawn, thereby IB-1584/ND/2018 stands withdrawn and disposed of.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

MUKESH